केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 117/GT/2026 Date: **1st October 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of tariff for Solapur Super Thermal Power Station Stage-II (2x660 MW) for the period 1.4.2024 to 31.3.2029.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.10.2026**:

a) *Provide year wise reconciliation between approved RCE cost, approved capital cost upto COD of the station, additions during 2019-24 and 2024-29 and closing capital cost as on 31.3.2024 and 31.3.2029.*

b) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure claimed under the Regulation 26(1)(i) of 2024 Tariff Regulations.*

Sr. No.	Head of Work /Equipment	Additional Information Clarification	Reference line item from Tariff forms
1	*Mill HAG replacement/modification*	*Timeline for undertaking flexibilization plan for Solapur STPS as per CEA flexibilization phasing plan.* *Provide the status and scope of works to be executed during the period 2024-29.*	*Form 9 (2025-26)* *Form 9 (2026-27)*
2	*Separator safety valve upgradation*		*Form 9 (2026-27)* *Form 9 (2027-28)*

c) *Revised Form 15 & 15A in excel form, to be provided linking all the details, duly certified by the auditor.*

d) *Rationale for consideration of secondary fuel oil consumption as 1.0 ml/kwh during the period 2-24-29.*

e) *and outstanding liabilities if any, of the claimed Ash transportation expenses.*

2. The Respondents shall file their replies by **15.10.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.10.2026**. The due date for

filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will sbe issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents